

ten after Gauhati is a misprint and that there was no deliberate intention on the part of the Society to indicate that Assam is not a part of India. The Society has also assured that they would ensure that passports are suitably amended by replacing the word "Assam by India". Further the Society has expressed regret about this error.

ISKCON Headquarters in London and in the United States are being requested to rectify this error of misprint within a month in all its documents:

(a) by withdrawing the documents with the misprint about Gauhati and

(b) ensuring that the new document issued describes Gauhati correctly with India as the name of the country where the city belongs in the appropriate columns.

(c) If this is not done within the time frame suggested, appropriate corrective action would be taken by the concerned Departments of the Government of India in regard to the members and activities of this organisation in India.

Seniority of Telephone Operators in Sucheta Kripalani Hospital, New Delhi

3531. SHRI JAI NARAIN ROAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 4592 on 17th July, 1980 regarding seniority of telephone operators in Sucheta Kripalani Hospital, New Delhi and state:

(a) whether it is a fact that consequent to the approval of merger, special pay is being paid to the Telephone Operators with effect from 1st October, 1978 and not from 1st January, 1973;

(b) whether it is also a fact that the telephone operators have repeatedly represented for the payment of special pay with effect from 1st January, 1973 or from their date of appointment as telephone operators in the Hospital; and

(c) if so, what steps Government have taken to make the payment to the telephone operators with effect from 1st January, 1973 or from their date of appointment?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) and (b). Yes.

(c) The various points raised in the representations of the Telephone Operators relating to their merger with the Clerical Cadre which included the question of special pay also, were considered in consultation with the Department of Personnel and Administrative Reforms and the requisite clarifications were communicated to them in July, 1979. Further, they were asked to give an undertaking regarding their willingness or otherwise for being merged with the Clerical Cadre, before the merger was effected. The requisite undertakings have not so far been received from the Telephone Operators who, instead, have submitted fresh representations in this regard.

12.00 hrs.

RE. ADJOURNMENT MOTIONS ETC.

श्री तारिक अन्वर (कटिहार) : नव भारत टाइम्स में आज जो खबर छपी है और जिस में यह कहा गया है कि पश्चिम बंगाल के मार्क्सवादियों ने—

अध्यक्ष महोदय : मेरे पास आ कर बात कीजिये ।

श्री तारिक अन्वर : मैंने इस पर कलिंग एटेंशन दिया है । मुझे बोलने दिया जाए ।

अध्यक्ष महोदय : आप मेरे साथ आ कर बात कीजिये ।
The questions about Calling Attention cannot be discussed here.

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, I have given a Calling Attention on the tortured death of Sepoy Kunjan Lazer in Delhi Cantonment.

MR. SPEAKER: No, not allowed. This is not the forum for discussing about a Calling Attention.

SHRI A. NEELALOHITHADASAN (Trivandrum): I have given notice of an adjournment motion. I have written a letter to the Prime Minister who is in charge of...

(Interruptions)**

MR. SPEAKER: Nothing should go on record.

(Interruptions)**

MR. SPEAKER: I have got some information, I shall pass it on to you. (Interruptions). Not allowed.

(Interruptions)**

DR. SUBRAMANIAM SWAMY (Bombay North East): Yesterday you were dealing with a question of propriety. There is a civic function....

MR. SPEAKER: I am seized of the situation. I will let you know.

(Interruptions)

MR. SPEAKER: I will like Members to have some restraint, some patience. They can talk easily, so I can understand it. But you are shouting at the top of your voice without making anything intelligible. (Interruptions). Why don't you let the House run? It is your duty to make the House run. I am allowing everything to be discussed, yet you are shouting at the top of your voice. What is the fun of it?

PROF. MADHU DANDAVATE: (Rajapur): Let him make a submission.

MR. SPEAKER: If it is according to rules. If anything is there, I will allow it according to rules. I have to carry on the burden.

SHRI A. NEELALOHITHADASAN: I submit...

MR. SPEAKER: Under what rule?

MR. A. NEELALOHITHADASAN: Under Rule 56. I have given notice of an adjournment motion...

(Interruptions)

MR. SPEAKER: Please listen to me. If you are referring to any adjournment motion which I have disallowed, you can come to my chamber and I will discuss it with you because I am not going to allow any discussion on this subject here.

(Interruptions)

SHRI A. NEELALOHITHADASAN: Let me know the reasons for disallowing it... (Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. In the Handbook for Members you will kindly see that there is a clear provision which enables the Member to make a statement in case consent to his adjournment motion is declined by you. He wants to say something under that provision.

MR. SPEAKER: No.

SHRI JYOTIRMOY BOSU: Please bear with us, this is a very serious matter.

MR. SPEAKER: He cannot bring the matter before the House. Let him come to me and talk to me, then we will see.

SHRI JYOTIRMOY BOSU: According to that provision...

MR. SPEAKER: I have seen that, there is no question. Not allowed.

SHRI JYOTIRMOY BOSU: Why can't you give this young Member who is seriously agitated....

MR. SPEAKER: Being agitated is one thing and rules are something else. You have to enforce them. This is nothing to be agitated about.

SHRI JYOTIRMOY BOSU: You do not listen to our submission. I am beseeching you to kindly give an opportunity to this young Member, hear what he has to say.

MR. SPEAKER: Let him convince me. I have personally gone into this matter, I have personally asked the Defence Minister to go into it. Unless I am convinced, I am not going to allow it. (*interruptions*)

श्री राजेश कुमार सिंह : (फिरोजाबाद) : अध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। नियम 60 के अन्तर्गत मैं आप से निवेदन कर रहा हूँ। मैंने एक ऐडजर्नमेंट मोशन दिया है। (ब्यवधान)।

MR. SPEAKER: It is not a matter for adjournment. Nothing will go on record. Papers to be laid.

(*Interruptions*)**

12.07 hrs.

PAPERS LAID ON THE TABLE

DRUGS AND COSMETICS (SECOND AMENDMENT) RULES, 1980

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RAJAN LASKAR): I beg to lay on the table a copy of the Drugs and Cosmetics (Second Amendment) Rules, 1980, (Hindi and English versions) published in Notification No. GSR 779 in Gazette of India dated the 26th July, 1980, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-1539/80].

12.08 hrs.

RE: ADJOURNMENT MOTIONS ETC.
—Contd.

(*Interruptions*)**

अध्यक्ष महोदय : जगपाल सिंह जी, काल अटेंशन नहीं डिस्कस होता। यह जो नेशनल सेक्योरिटी आर्डिनंस डिस्कस हो रहा है उस में आप यह प्वाइंट उठा सकते हैं और डिस्कस कर सकते हैं। उस में जितना मर्जी हो उठाएं।

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order. I am referring to page 31 of the Handbook for Members, paragraph 14, sub-paragraph (vi). It clearly provides for making mention of the receipt of an adjournment motion by the Chair. At the same time, the Speaker can allow the Member to make a brief statement thereon.

You do not want to give an opportunity to this young Member. I do not want that South Indians should feel that they are neglected.

MR. SPEAKER: Please do not say like that. You are doing something which is uncalled for. I take strong objection to it. You are differentiating between the North and the South. This is nonsense.

SHRI JYOTIRMOY BOSU: It reads:

"Where the Speaker is not in possession of full facts to decide the admissibility of a notice, he may before giving or refusing his consent read the notice of the motion and hear from the Minister and/or members concerned a brief statement on facts and then give his decision on the admissibility of the motion."

MR. SPEAKER: I am getting myself informed of the facts fully.

SHRI JYOTIRMOY BOSU: Here is a provision, unless you shut him out altogether.